Central Administrative Tribunal Principal Bench

CP 590/2001 IN OA 1330/200 ©



Hon'ble Shri Govindan S.Tampi, Member(A) Hom'ble Shri-Shanker Raju, Member(J)

New Delhi, this the day of 12th December, 2001

Shri R.L.Wadhawan,
S/o Shri Arjan Singh,
R/o 55, Shanker Vihar,
Vikas Marg,
Delhi-110092. I ...Applicant.
(By Advocate: Shri Surinder Singh)

Versus

- Shri S.Dasharathy General Manager, Northern Railway, Headquarters, Baroda House, New Delhi - 110001.
- Shri A.Banerjee,
 Deputy Chief Accounts Officer/General
 Northern Railway Headquarters,
 Baroda House,
 New Delhi 110001.
 (By Advocate: Shri V.S.R.Krishna)

Order(Oral)

By Hon'ble Shri Shanker Raju, Member(J)

Heard both the parties.

By Norder dated 21.3.2001 in OA 330/2000, respondents are directed to consider the period war for the purposes of fixing his pension service per instructions within a period of three have passed an order dated 5.7.2001 rejecting Respondents of the applicant for Additional claims war service this M qualifying $\tilde{\Lambda}$ for purposes of pension. In, view of matter, we are of the considered view that this CHAMPIS 91785 a fresh cause of action to the applicant which cannot be impugned in this CP.



the respondents to consider the claims of the applicant and the respondents have complied the directions issued by this Tribunal, we are of the considered vide that the respondents have not committed any willful disobedience of the directions of this Tribunal. The CP is accordingly dismissed. Notices issued the respondents are discharged. If the applicant feels that any grievance deft out by the respondents, it is open to the applicant to assail the same, in accordance with law, in an appropriate proceedings.

S-Kayw (Shanker Raju) Member(J) /kd/

(Govindan S.Tampi) Member(A)